Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 02.05.2013

The meeting No.05/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 02.05.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, Dy. DGFT	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.03/AM-14, dated 18.04.2013 and 04/AM-14, dated 25.04.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 18.04.2013 and 25.04.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.05/AM-14 dated 02.05.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

:5/84-ALC3/2013 **MEETING DATE**: 02.05.2013 MEETING NUMBER

Case No.:10/5/84-ALC3/2013	1 -	Meet No/Date:5/84-ALC3/2013 02.05.2013	Status: Deferred
HQ File :01/84/050/00018/AM14/		1	Defer Date: 30.05.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that Advance Licence in this case was issued on 09.12.2011. The application set in this case was forwarded to DGFT by the O/o R.A., Bangalore vide their letter dated 27.03.2013 and the same was received in DGFT on 24.04.2013. The Committee after deliberations decided to ask the R.A., Bangalore to intimate the reasons for time taken i.e. more than one year after the issue of Advance licence to send the application to DGFT.

The Committee observed that full bleached woven flax fabrics i.e. import item cannot be further dye. In view of this, the Committee after deliberations decided to ask the applicant firm to explain whether the import fabric is fully bleached or semi bleached and make available the above clarification along with copy of bill of entry to consider the proposal further. The case stands for re-listing on 30.05.2013.

Case No.:5/1/84-ALC3/2013		02.05.2012	Status: Approved
HQ File :01/84/050/00494/AM13/	I I	Lic.No/Date:0710091426 17.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/13/2013-14/Hosy., dated 01.05.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's/Ladies Trouser made of	4050 Nos.	Ballyfin Canavas 53%	2.47 Sq.
	Ballyfin Canavas 53% Linen (Flax)		Linen (Flax) 47% Cotton	meter per
	47% Cotton dyed fabric, GSM-		fabric bleached, RFD,	piece
	205+/-10% (Style No.		GSM-205+/-10%	
	MARABAS)			

2.	Men's/Ladies Shorts made of Ballyfin Canavas 53% Linen (Flax)		Ballyfin Canavas 53% Linen (Flax) 47% Cotton	meter per
	47% Cotton dyed fabric, GSM-		fabric bleached, RFD,	piece
	205+/-10% (Style No. NEW		GSM-205+/-10%	
	NANJIS)			
3.	Men's/Ladies Shorts made of	370 Nos.	Ballyfin Canavas 53%	1.70 Sq.
	Ballyfin Canavas 53% Linen (Flax)		Linen (Flax) 47% Cotton	meter per
	47% Cotton dyed fabric, GSM-		fabric bleached, white,	piece
	205+/-10% (Style No. NEW		GSM-205+/-10%	
	NANJIS)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/45/84-ALC3/2012	Party Name: BRIGHT CHOICE OVERSEAS	02.05.2012	Status: Approved
HQ File :01/84/050/00428/AM13/		Lic.No/Date:0310717819 20.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/14/2013-14/Hosy., dated 01.05.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Men's Pant made of 100% Nylon	2530 Nos.	100% Nylon fabric, GSM-	2.67 Se	q.
	fabric, GSM-164+/-10% (Style		164+/-10%, width-59"	meter p	er
	No. AdvP)			piece	
2.	Men's Shorts made of 100%	2530 Nos.	100% Nylon fabric, GSM-	1.86 Se	q.
	Nylon fabric, GSM-164+/-10%		164+/-10%, width-59"	meter p	er

	(Style No. AdvS)			piece	
3.	Men's Pant made of 100% Nylon fabric, GSM-164+/-10% (Style	1430 Nos.	100% Nylon fabric, GSM- 164+/-10%, width-59"		Sq. per
	No. CTP)		,	piece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/5/84-ALC3/2013	Party Name: MAHARANI OF INDIA	Meet No/Date:5/84-ALC3/2013 02.05.2013	Status: Deferred
	HQ File :01/84/050/00010/AM14/	RLA File :05/24/040/00443/AM13/	Lic.No/Date:0510347758 28.02.2013	Defer Date: 30.05.2013
4	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm			

has not given measurement chart, CAD/CAM and sample of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 30.05.2013.

	1 3	Meet No/Date:5/84-ALC3/2013 02.05.2013	Status: Deferred
HQ File :01/84/050/00009/AM14/			Defer Date: 30.05.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 30.05.2013.

	Case No.:4/5/84-ALC3/2013	5	Meet No/Date:5/84-ALC3/2013 02.05.2013	Status: Deferred
6	HQ File :01/84/050/00012/AM14/		Lic.No/Date:0510349755 20.03.2013	Defer Date: 30.05.2013
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 30.05.2013.

Case No.:7/5/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	00.07.0010	Status: Approved
HQ File :01/84/050/00015/AM14/		Lic.No/Date:0510349848 21.03.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM & measurement chart of the export product and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top of Indian origin with imported 100% Cotton lace dyed knitted fabric, GSM-290+/-10%, Style: 310988/311688	7800 Nos.	100% Cotton lace dyed knitted fabric, GSM-290+/- 10%	1750 Kgs.
2.	Ladies Top of Indian origin with imported 100% Cotton lace bleached knitted fabric, GSM-290+/-10%, Style: 310988/311688	9600 Nos.	100% Cotton lace bleached knitted fabric, GSM-290+/-10%	2150 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:9/5/84-ALC3/2013	Meet No/Date:5/84-ALC3/2013 02.05.2013	Status: Deferred
8	HQ File :01/84/050/00017/AM14/	l e e e e e e e e e e e e e e e e e e e	Defer Date: 23.05.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 23.05.2013.

Case No.:8/5/84-ALC3/2013	1 3	02.05.2012	Status: Approved
HQ File :01/84/050/00016/AM14/		Lic.No/Date:0510350340 26.03.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM & measurement chart of the export product and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 65% Rayon 30% Nylon 5% Spandex dyed knitted fabric, GSM-320+/-10%, Style: HL279879MI		65% Rayon 30% Nylon 5% Spandex dyed knitted fabric, GSM-320+/-10%	1855 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:5/5/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL		Status: Deferred
10	HQ File :01/84/050/00013/AM14/			Defer Date: 23.05.2013
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 23.05.2013.

	Case No.:6/5/84-ALC3/2013	5	1	Status: Deferred
11	HQ File :01/84/050/00014/AM14/		I	Defer Date: 23.05.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 23.05.2013.

Case No.:3/5/84-ALC3/2013	Party Name: NASER BALI (GLOVES) PVT. LTD.	Meet No/Date:5/84-ALC3/2013 02.05.2013	Status: Deferred
HQ File :01/84/050/00011/AM14/	RLA File :04/24/040/00008/AM14/	Lic.No/Date:0410145239 17.04.2013	Defer Date: 30.05.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement chart and lay-marker for each type of fabric of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 30.05.2013.

MANUAL AGENDA CASE

(13)

Case No.60	M/s Loyal Textiles Mills Ltd., Kovilpati	
NC 05/AM-14, dt. 02.05.2013	File No.01/84/50/136/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No.3510038573 dated		
15.06.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the proposal is still under examination of DC(MSME). Therefore, the Committee has decided to await the same and defer the case for re-listing on 30.05.2013.

(14)

Case No.61 M/s Gulati Exports House., New Delhi		
NC 05/AM-14, dt. 02.05.2013	File No.01/84/50/739/AM-06/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510176607 dated		
17.02.2006.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 23.05.2013.
